

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4188
ANSWERED ON:19.12.2012
SEXUAL HARASSMENT OF CABIN CREW
Sampath Shri Anirudhan

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any complaint has been registered by cabin crew of Air India Charters Limited about sexual harassment;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) whether action has been taken on all such complaints;
- (d) if so, the details thereof and if not, the reasons therefor, case-wise, and;
- (e) the measures taken by the Government to reduce such incidents?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) and (b): Yes, Madam. During 2010-11 and 2012-13 one complaint each were registered by Cabin Crew of Air India Charters Limited (AICL).

(c) and (d): Yes, Madam. Enquiry was conducted in both the cases and report was submitted to the competent authority. The case of 2010-11 stands closed. As regards the complaint lodged in the current financial year, the competent authority has referred the case back to the Committee to analyse certain evidences which were not examined by the Committee.

(e): Regional Complaints Committees for prevention of Sexual Harassment have been set up with senior representatives from Air India and representative from AICL. Further, in July, 2011, a senior lady Captain has been appointed as In-Charge of Women's Cell to deal with all related matters.